

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 287 of 2016

Dated: 19th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Himalaya Power Producers Association ...Appellant(s)

Vs.

Power Transmission Corporation of Uttarakhand & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sarul Jain for R.1

Mr. Hasan Murtaza for
Mr. Buddy Ranganadhan for R.2

ORDER

Learned counsel for respondent No.2 seeks three weeks time to file reply. He may file the same on or before 10.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.02.2017 after serving copy on the other side.

List these matters on **20.03.2017.**

**(I. J. Kapoor)
Technical Member**

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**(Justice Ranjana P. Desai)
Chairperson**